

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 5655/2025

SURJEET PRATAP SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

[FAIRLY HIGH ON BOARD]

IA No. 306311/2025 - EXEMPTION FROM FILING O.T.

IA No. 295097/2025 - EXEMPTION FROM FILING O.T.

**IA No. 306313/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES**

Date : 29-01-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Appellant(s) : Mr. Kush Chaturvedi, AOR
Ms. Prerna Priyadarshini, Adv.
Mr. Syed Faraz Alam, Adv.
Mr. Atharva Gaur, Adv.
Ms. Ayesha Choudhary, Adv.
Mr. Pramothesh Mukherjee, Adv.

For Respondent(s) : Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We have read the office report dated 29th January, 2026. It appears that though notice of lodgment of appeal was sent to the respondent no.2, it is reported that "No certificate of service in respect of respondent no.2 has been received so far."
2. We grant liberty to the appellant to effect fresh service on the respondent no.2 through the counsel engaged by her either in the trial court or in the High Court.
3. Re-list the criminal appeal after three weeks.

(JATINDER KAUR)
P.S. to REGISTRAR

(ANJALI PANWAR)
ASSISTANT REGISTRAR